



2026:AHC:43972-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3850 of 2026

Sharmila

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Amit Kumar Singh
Counsel for Respondent(s)	: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned AGA for the State has pointed out that in the instant case, investigation has already been concluded and the final report has been submitted against the accused persons.
3. Per contra, learned counsel for the petitioner could not dispute the aforesaid facts but has submitted that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.
4. In view of the above, this writ petition is **dismissed** as withdrawn with aforesaid liberty.

February 26, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)